

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH BENGALURU
(Through web-based video conferencing platform)

ITEM No.40
C.A No. 06/2023 in
C.P No.36/BB/2018

IN THE MATTER OF:

M/s. Stove Kraft Private Limited and another ... Petitioner
Vs
M/s. Pigeon Appliances Private Limited ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 08.09.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji.P.John
For Liquidator : Ms. Lakshmi Menon

ORDER

C.A. No.06/2023

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. It is noticed that the notice was issued on 03.07.2023; however reply is not yet filed. Therefore, two weeks time is granted to the Respondent to file reply by serving the copy on the otherside, and one week thereafter to the Applicant to file rejoinder if any. List the case on **10.10.2023.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)